

People's Education Society's

Adv. Balasaheb Apte College of Law



LAW COUNSELLORS
ADVOCATES & SOLICITORS

PRESENTS

**13th Annual
Adv. B.P. Apte Memorial
National Mock Trial,
Moot Court & Judgment
Writing
Competition 2025.**

**19th -21st
September 2025**

BROCHURE & RULEBOOK

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People's Education Society's '**Adv. Balasaheb Apte College of Law**' is hosting **THE 13TH ANNUAL ADV. B P APTE MEMORIAL NATIONAL MOCK TRIAL, MOOT COURT AND JUDGEMENT WRITING COMPETITION, 2025** from **19th to 21st September, 2025** at Adv. Balasaheb Apte College of Law, Dadar (West), Mumbai.

This Annual Event of Adv. Balasaheb Apte College of Law, Mumbai is hosted in the fond memory of Late Shri. Balwant Parshuram Apte (widely known as Adv. Balasaheb Apte), a distinguished legal luminary and also a noted parliamentarian. This competition mainly envisages to further the aim of Late. Shri. Balasaheb Apte, which was to attract students of law and young advocates towards the actual practice of advocacy and also to commemorate his contribution towards the legal fraternity.

Drawing inspiration from our founding father, Late Shri B. P. Apte who was also a distinguished teacher of law and always strived to present before his students newer intricacies of law and make sure that the future lawyers were socially aware, this year the premise of the competition is based on the issue of 'proceeds of crime' under the Prevention of Money Laundering Act, 2002. The uniqueness of this competition is that the competition shall not be confined to proceedings of any single forum/Court. The participants shall get an opportunity to experience the proceedings of a Trial court and the Supreme Court as well. The Preliminary rounds shall be in the nature of a mock trial before the Special PMLA Court, the subsequent rounds i.e the Semi Final and the Final Rounds will be a Moot Court calling into question the correctness of the decision rendered by the Hon'ble Supreme Court in the case of ***Vijay Madanlal Choudhary vs. Union of India* (2022 SCC ONLINE SC 929)** wherein the Court upheld the constitutional validity of certain provisions of the Prevention of Money Laundering Act, 2002 which were in question.

(Please note that the Moot Proposition is based on a fictitious case and any reference to any individual, dead or alive, or to any other similar case is purely co-incidental.)



1. LANGUAGE:

- The language of the competition shall be English.

2. DRESS CODE:

- The dress code shall be Advocate's attire (black and white formals for gentlemen & black and white western or Indian formals for ladies).
- Black Blazer for all participants is compulsory. Black Tie for gentlemen is optional.
- Advocate's gown and white band are **prohibited**.

3. ELIGIBILITY:

- Bona-fide LL.B. students pursuing 3-years or 5-years LLB. degree courses during the academic year 2025-26 are eligible to participate. The students must be deputed by their respective colleges.
- Students above the age of 25 years are not permitted to participate in the competition.

4. TEAM COMPOSITION:

- Each participating college/ university shall **send only one team**.
- Each team shall consist of **maximum two members**. This number cannot be modified under any circumstances.
- Each team will be provided with a unique Team Code by draw of lots during the Orientation ceremony.

5. REGISTRATION:

- **Only 24 teams** shall be allowed to participate in the competition. The Registration Form is annexed at the end of the Rulebook.
- Provisional registration shall be secured by the teams by sending an e-mail with an attachment of the duly filled and scanned Registration Form (soft copy) **on or before 07th August 2025**, from their college official email-id to mootabac1@gmail.com. Thereafter, the participants shall receive an acknowledgement on successful submission of their provisional registration.



- The Registration fees **shall be Rs. 3,000/-** and the team opting for Accommodation shall have to pay **an additional fee of Rs. 5,000/-** which is payable by UPI with the UPI ID being “**abac@jsb**” or a bank transfer. The details of the bank account are as follows:

Name of the Bank: Janata Sahakari Bank Ltd.

Branch: Dadar (W), Mumbai.

Name of the Account: Adv. Balasaheb Apte College of Law.

Savings Account number: 017220100041377

IFSC Code: JSBP0000017

- Teams should clearly mention the participants’ names, contact number, year of study, name of the Professor-in-charge, student coordinator’s name and name of the institution along with other requirements on the Registration form as well as the Provisional Registration Application.
- The teams shall send the payment acknowledgement along with their registration form on the college e-mail ID (provided above). On receipt of which the College shall verify the payment and other details. After the said verification, the organizers shall confirm the team’s participation.
- No change in the names of participants shall be permitted after the receipt of the Registration Form, except at the sole discretion of the organizers.
- There shall be no refund of any payment done by participants upon cancellation.

6. ACCOMODATION:

- **Lodging and boarding facilities will be provided only to outstation participants at an additional cost of Rs. 5,000/- per team.** To avail the facility of Accommodation, participants will have to upload a duly filled scanned copy of the Accommodation Form along with the proof of such payment. The payment details shall remain the same as mentioned above.
- Accommodation shall be provided from **19th September 2025 (check in: 6.00 pm) to 21st September 2025 (check out at: 08.00 am)**. If participants wish to stay on the **night of 21st September 2025**, then they should do so at their own costs.
- Separate accommodation shall be provided for male and female participants.



- There shall be no refund of any payment done by the participants upon cancellation.
- Any misconduct or misbehavior of any participant during the course of accommodation shall be strictly dealt with and may lead to disqualification.
- Transportation services from the place of accommodation to the venue are strictly reserved for participants who avail accommodation service.
- In case of any queries with respect to the accommodation, the team members may contact the representative assigned to their team.

(Note: Teams are also advised to carry Umbrella/Rain Gear considering the monsoon season)

7. COMPETITION ROUNDS:

- The Competition shall comprise of three rounds namely a **Preliminary Round, a Semi-Final Round and the Final Round.**
- Candidates will be judged on the basis of their knowledge of criminal law and evidence, persuasiveness, logic and reasoning, ingenuity, clarity, articulation and examination skills. **There shall be no memorial submissions for the preliminary round.**
- Insofar as the mock trial proposition for the Preliminary Round is concerned, **no facts are to be admitted and the facts are to be proved before the Trial Court.** Furthermore, for the purpose of Moot Court, all fact can be taken to be admitted, since argument is only on the legal issues pertaining to Prevention of Money Laundering Act, 2002.

(a) PRELIMINARY ROUND:

- i. The Preliminary Rounds will be held on **Saturday 20th September 2025.**
- ii. The Preliminary Round is further divided into two rounds wherein each team shall be leading the evidence from both the sides i.e for the Prosecution in one round and for the Defense in the other round. The side from which the teams shall lead evidence in 1st Preliminary Round shall be decided by way of draw of lots on the day of Orientation. For the 2nd Preliminary Round, the teams shall be leading evidence from the other side.
- iii. No two teams shall face each other more than once in the two sets of preliminary rounds.
- iv. The Prosecution side and the Defense side shall be provided with **thirty minutes** to brief their respective witnesses, before beginning of the trial.



- v. The time provided to every Prosecution team shall be **forty (40) minutes** and to every Defense team shall be **fifty (50) minutes**. This time shall include the Opening Statement, Examination-in-chief, cross examination and closing statement. However, the timings may be extended at the sole discretion of the judges and organizers. The teams may reserve a maximum of five minutes out of the allotted time for their respective closing statements.
- vi. Marks of each Preliminary round shall be the **cumulative total of the marks awarded to both the participants of a team.**
- vii. One top scoring team from each Courtroom shall proceed to the Semi-Final Round.
- viii. A total of 4 teams shall proceed to the Semi-final Round.

(b) SEMI FINAL ROUND:

- i. The Semi-Final round will be held on **Sunday, 21st September 2025.**
- ii. The teams qualifying for the Semi Final round will be required to argue upon the correctness of the decision rendered by the Hon'ble Supreme Court in the case of ***Vijay Madanlal Choudhary vs. Union of India*, (2022 SCC ONLINE SC 929).**
- iii. The sides (Appellant/ Applicant/ Petitioner and Respondent) for the Semi-Finals will be decided by a draw of lots which will be conducted after the results of the Preliminary Round are declared i.e on the evening of **20th September 2025.**
- iv. The total time available for each team will be **thirty (30) minutes**. In no case shall a Speaker exceed a **maximum of eighteen (18) minutes**. Teams may reserve a maximum of **five(5) minutes** from the allotted time for the purpose of rebuttal.
- v. The bifurcation of time between the speakers shall be informed to the Court Officers before the round begins.
- vi. Warnings will be given to the participant as per their request
- vii. Any extension of time shall be at the discretion of the judges and organizers.



(c) FINAL ROUND:

- i. One team from each court room securing the highest marks in the Semi – Final round shall qualify for the Final round. The Team Codes of the teams qualifying for the Final round shall be declared immediately after the results of the Semi – Final rounds are announced.
- ii. The Final round will be held on **Sunday, 21st September 2025.**
- iii. The Final round shall again be a Moot Court, a Writ Petition in the Hon'ble Supreme Court calling into question the correctness of the decision rendered by the Hon'ble Supreme Court in the case of *Vijay Madanlal Choudhary vs. Union of India, 2022 SCC ONLINE SC 929* and whether the same shall be referred to a larger bench for reconsideration.
- iv. The teams appearing for the Petitioner and the Respondent shall be decided by a draw of lots which will be conducted immediately after the results of the Semi-Final rounds are declared.
- v. The total time available for each team will be a **maximum of forty (40) minutes**. In no case shall a Speaker exceed a **maximum of twenty – three (23) minutes**.
- vi. Teams may reserve a maximum of **five (5) minutes** from the allotted time for the purpose of rebuttal.
- vii. The bifurcation of time between the speakers shall be informed to the Court Officers before the round begins.
- viii. Warnings will be given to the participant as per their request.
- ix. Any extension of time shall be at the discretion of the judges and organizers

8. WRITTEN SUBMISSIONS AND MEMORIALS :

- All teams are required to submit their Written Submissions pertaining to the subject matter of the Semi- Final and the Final Round. The participants shall **submit 4 hard copies** at the time of registration on the Orientation Day.
- Teams must note that the Written Submissions **carry 50 marks**. The Memorial Marks shall be added to the cumulative total of both the speakers in the Semi-Final Round.
- The concept of Written Submissions shall be slightly different from the traditional practice of drafting memorials. The Written submissions shall contain mainly the 'Arguments Advanced', pertaining to the issues which have been provided or any other relevant issues



which the teams may themselves frame, followed by the prayers. Both, the Petitioner as well as the Respondent sides shall submit their Written Submissions.

- The identity of the participating colleges or of the participants shall not be disclosed in the Written Submissions, the participants are to strictly mark their Written Submissions by their Team Codes

(Team Codes will be provided on the Orientation Day ; Participants are expected to leave an empty white box on Top right hand corner of the Cover Page for the same).

- The format of the Written Submissions is as follows –
 - ◆ **Cover page** - Blue for the Petitioner and Red for the Respondent. The Cover page shall contain the Title of the case as also the side (Petitioner / Respondent) in bold.
 - ◆ **Font** - Times New Roman, 12 (10 for footnotes)
 - ◆ **Line spacing** - 1.5 for body and 1.0 for footnotes.
 - ◆ **Page Size** – A4 Size Margin – 2.54 cm from all sides.
 - ◆ **Page Borders** – Double lined page border for all pages.
 - ◆ **Page Number** – Page Numbers shall be mentioned at the bottom of the page.
 - ◆ **Header** – Header of all the pages shall mention “THE 13th ANNUAL ADV. B. P. APTE NATIONAL MEMORIAL MOCK TRIAL, MOOT COURT AND JUDGEMENT WRITING COMPETITION, 2025”
 - ◆ **Word Limit** – No Word Limit. However, the arguments advanced shall not exceed 25 pages.
 - ◆ Content of the Written Submissions/Memorials shall be as follows:
 - a) Cover page
 - b) Index
 - c) Index of Authorities
 - d) Issues
 - e) Arguments advanced
 - f) Prayers
- Use of Artificial Intelligence tools is strictly prohibited in making of the written submissions/memorials. The written submissions/memorials shall undergo strict filters/scrutiny to ensure that they are generic and not created using Artificial Intelligence Tools. If the written submissions/ memorials of any team are found to be in violation of this rule, the same shall result into disqualification.



- Participants are expected to submit the soft copies of their Written Submissions / Memorials (in PDF format only) on or before **10th September by 11:59pm.**
- The soft copies of **Written Submissions / Memorials and E Compendium** shall be e-mailed to - mootabacl@gmail.com.
- The Subject of the E-mail shall be titled as follows: “**Mock Trial 2025 – Written Submissions of name of College / Institution**”
- Clarifications regarding the Proposition and / or the Rulebook shall be e mailed to – mootabacl@gmail.com **on or before 23rd August 2025.** The Subject of the E-mail shall be titled as follows : “**Mock Trial 2025 – Clarifications**”.

9. GENERAL RULES REGARDING THE ROUNDS:

- All the participating teams are expected to carry all case laws, bare acts and authorities which they intend to refer, in addition to their own copies of Memorials.
- The Participants, during the course of Oral Submissions, will not be permitted to make any audio/visual representation nor will they be allowed to use personal computers, laptops and any other technical or mechanical device.
- The decision of the Judges shall be final and binding on all participants.

10. JUDGEMENT WRITING COMPETITION:

- The Judgement Writing Competition shall be a part of ‘**The 13th Adv. B. P. Apte National Memorial Mock Trial, Moot Court & Judgement Writing Competition, 2025**’.
- The Judgement Writing Competition shall be conducted on **19th September 2025** after the Orientation Ceremony.
- It is mandatory for any **one (1)** of the two participants from each team to participate in the Judgement Writing Competition.
- Judgement shall be based on the problem as drafted for the Mock Trial. It shall reflect the forum/ court in which the trial is set and argued.
- Participants shall be provided one hour to write the Judgement.
- Participants shall only be allowed to use bare acts for reference purpose.
- Participants shall not be allowed to use any commentaries of any nature.



11. WITNESSES:

- Five (4+ 1) witnesses will be provided by the organizers.
- The prosecution as well as the defence side shall be provided with **thirty minutes to brief** their witnesses prior to the beginning of the trial.
- Each witness is bound by the facts contained in his/her own witness statement, the Statement of Facts and/or any necessary documentation relevant to his/her testimony. Fair extrapolations may be allowed, provided reasonable inference may be made from the witness's statement. If, during examination, a participant asks a question which calls for extrapolated information pivotal to the facts at issue, the information is subject to objection under "unfair extrapolation." A witness is not bound by facts contained in other witness statements.
- Participants must note that **only** the following witnesses shall be provided for the purpose of examination in the trial-

Prosecution Witnesses:

1. M Deshmukh (Assistant Director, ED & **PW1**)
2. A Patel (Complainant & **PW2**)
3. Natwar Gada (Employee & **PW3**)
4. P Kaushik (Panch & **PW4**)

Defence Witness:

1. B Kukreja (Accused & **DW1**)

12. MISCELLANEOUS:

- Decisions of the judges shall be final and binding.
- Decisions regarding interpretation of any of the rules shall be taken by the organizers. This decision shall be final and binding on the participants.
- Rules should be strictly adhered to. Any deviation thereof can attract disqualification.
- Gender of the witnesses provided, shall not be questioned at any stage of the trial.
- Teams shall not be allowed to observe the examinations of any other teams. Scouting is strictly prohibited and shall result in disqualification.
- The organizers reserve the right to take appropriate action for any unethical, unprofessional



or immoral conduct.

- All the participants are expected to maintain the decorum of the court throughout the competition and are expected to maintain their conduct in a manner befitting the legal profession.
- The organizers will resolve any contingencies that may arise and will be final arbiters regarding any doubts / grievances.
- Any kind of reference to the identity of the participants or of their respective institutes can attract disqualification of that participant / team.
- Participants must carry their current College ID-cards along with them to the competition.
- Video recording or taking photographs during trial is strictly prohibited.
- If there arises any situation which is not contemplated by any of the above-mentioned rules, the decision of the organizers on the same shall be final and binding.
- The college reserves the right to vary, alter, modify or repeal any of the above rules, which may be without prior notification, if so required and as they may deem fit appropriate.
- The college shall not provide travelling expenses to the participants. However, breakfast, lunch and high tea shall be provided to all the participants. Dinner shall be provided to outstation participants only.

13. PRIZES AND AWARDS:

- Prizes will be awarded in the following categories:
 - ◆ **Winning Team:** Cash Prize of INR 20,000/- (Twenty Thousand Rupees only), Trophy and One Year Subscription to **SCC[®] ONLINE** Web Edition worth Rs. 48,000/-.
 - ◆ **Runner-Up Team:** Cash Prize of INR 10,000/- (Ten Thousand Rupees only) and Trophy.
 - ◆ **Best Speaker:** Cash Prize of INR 7,500/- (Seven Thousand Five Hundred Rupees only) and Trophy.
 - ◆ **Winner of Judgement Writing Competition:** Cash Prize of INR 7,500/- (Seven Thousand Five Hundred Rupees only) and Trophy.
 - ◆ **All participants:** Certificate of Participation and One month access to **SCC[®] ONLINE** Web Edition worth Rs. 1099 each shall be provided.

**Marking Criteria for Preliminary Round (Per speaker):**

Sr. No	Criteria	Marks
1.	Presentation and Courtroom Etiquette	10
2.	Understanding of Facts	20
3.	Understanding of Procedure	20
4.	Witness Examination	30
5.	Skill of Oral Arguments and Logical Reasoning	20

Marking Criteria for Semi-Final and Final Round (Per speaker):

Sr. No	Criteria	Marks
1,	Presentation and Courtroom Etiquette	05
2,	Understanding and Clarity of Legal Principles	10
3.	Flow and Structure of Arguments	10
4.	Reference to Case Laws	10
5.	Response to Judge's Questions	10
6.	Reference to Written Submissions	05

**IMPORTANT DATES**

7th August 2025	Last date for Provisional Registrations
15th August 2025	Last date for final Registrations and Payment of Fees
23rd August 2025	Last date for Clarifications
10th September 2025	Last date to submit soft copies of Written Submissions/ Memorials and Compendium
19th September 2025	Orientation ceremony , draw of lots and SCC OnLine Orientation. (Reporting time – 02:00 pm)
19th September 2025	Judgement Writing Competition
20th September 2025	Preliminary Round (Reporting time - 07:00 am)
21st September 2025	Semi - Final Round (Reporting time - 08:00 am)
21st September 2025	Final Round (2:00 pm)
21st September 2025	Valedictory Function followed by the Prize Distribution Ceremony (5:00 pm)

STUDENT CO-COORDINATORS:

Siddhi Baokar: +91 9503267558

Sughosh Dande: +91 9307797763

CONVENORS :

Prof. Vaishali Gurav (I/c Principal)

Prof. Viraj Deshpande : dviraj2006@gmail.com

Prof. Bhagyashree Patil : bhagyashree1257@gmail.com

COMPETITION VENUE:

Adv. Balasaheb Apte College of Law

Prin. N. M. Kale Marg, off. Gokhale Road (South),

Dadar (West), Mumbai – 400028.

Email Id: mootabacl@gmail.com

Instagram Id: [@abacl_mocktrialofficial](https://www.instagram.com/abacl_mocktrialofficial)

**THE 13TH ANNUAL ADV. B. P. APTE MEMORIAL NATIONAL MOCK TRIAL, MOOT COURT &
JUDGEMENT WRITING COMPETITION, 2025.**



**PEOPLE'S EDUCATION SOCIETY'S
ADV. BALASAHEB APTE COLLEGE OF LAW**

presents

**13TH Adv. B.P. Apte Memorial National Mock Trial, Moot Court
and Judgement Writing Competition, 2025**

Instructions:

1. Kindly fill the registration form in **CAPITAL** letters.
2. Participants shall write their names in that manner as expected on the certificates.

Name and Address of the participating college / institution:

Contact no. of the college / institution: _____

Name of Speaker 1: _____

Year of study: _____ **Age:** _____

Contact number: _____, **Gender:** _____

Email-Id: _____

Name of Speaker 2: _____

Year of study: _____ **Age:** _____

Contact number: _____, **Gender:** _____

Email-Id: _____



(The photographs of the bona-fide participants shall be attested by their college principal)

Registration fees – Rs. 3000/-

Reference number: _____

Name & Address of the Bank:

Name of Faculty In-charge: _____

Designation: _____

Contact No.: _____

ACCOMMODATION:

Accommodation charges – Rs. 5000/-

Reference no: _____

Name & Address of Bank:

We the above-mentioned declare that the institution and its members shall completely abide by the rules and regulations set up for the competition. We also hereby declare that the information provided is true and accurate.

Sign and Seal of the Principal/ Head of the Institute



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TRAVEL DETAILS

NAME & ADDRESS OF PARTICIPATING COLLEGE/ INSTITUTE:

ARRIVAL :

DATE AND TIME OF ARRIVAL: _____

MODE OF TRANSPORT: _____

DEPARTURE:

DATE AND TIME OF DEPARTURE: _____

MODE OF TRANSPORT: _____

NAME & CONTACT NUMBERS OF BOTH PARTICIPANTS
